	Name of the Corp	orate Debtor : S	amaypra Tech	nosolution Priv	ate Limited CIN :	U52100MH2012P	TC231386	
					Creditors updated			
	(Filing under clause (ca) of sub-reg	ulation (2) of reg	gulation 13 the	IBBI (Insolven	cy Resolution Proce	ess for Corporate	Persons) Regulations, 201	1
	a			~ ~	~			(Amt in INR)
	Category of Creditor	Summary of C	laim Received	Summary of	Claim Admitted Amount of	Amount of		Amount of
Sr. No		No. of claims	Amount	No. of Claims	Admitted Claim	Contingent Claims	Amount of Claim Not Admitted	Claum under Verification
	Secured financial creditors belonging to							
1	any class of creditors	0	-	-	-	-	-	-
	Unsecured financial creditors belonging							
2	to any class of creditors	0	-	-	-	-	-	
	Secured financial creditors (other than							
	financial creditors belonging to any class							
3	of creditors)	0	-	-	-	-	-	-
	Unsecured financial creditors (other than							
	financial creditors belonging to any class							
	of creditors)	1	3,65,16,608	1	3,65,16,608	-	-	-
	Operational creditors (Employee)	1	1,67,804	-	-	-	-	1,67,804
6	Operational creditors (Workmen)	0		-	-	-	-	-
	Operational creditors (Government Dues)							
7		3	25,77,353	-	25,77,353	-	-	-
	Operational creditors (other than							
	Workmen and Employees and							
8	Government Dues)	2	52,03,158	-	20,69,415	-	-	-
	Other creditors, if any, (other than							
	financial creditors and operational							
9	creditors)	0		-	-	-	-	-
	Total	7	44464923		41163376			167804

* Notes:

The claims received has been verified as on Insolvency Commencement Date of Samaypra Technosolution Pvt. Ltd.("Corporate Debtor") 1

2 All the claims submitted has been verified and admitted on the basis of information provided by the creditors and information to the extent available with the RP, on the basis of

As per Regulation 14 of Insolvency & Bankruptcy Board of India (Insolvency Regulation Process for Corporate Persons) Regulations, 2016, the Resolution Professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made, as soon as may be practicable, when he comes across additional information 3 warranting such revision.

	Name of the Corporate Debtor : Samaypra Technosolution Private Limited CIN : U52100MH2012PTC231386												
	Date of Commencement of CIRP: 05.1.2023 List of Creditors updated upto 04.02.2024												
	(Filing under clause (ca) of sub-regulation (2) of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.												
	(Amt in INR)												
	Category : Unsecured financial creditors (other than financial creditors belonging to any class of creditors)												
		Amount of Claim	Amount of claim	Nature of	Amount covered	Amount covered		% share of	Amount of	Amount of	Amount of Claim	Remark	
Sr. No	Name of Creditor/Home Buyer	received	admitted	Claim	by Security	by Guarantee	Whether related party	total Amount of	contingent	Claim Not	under verification	s, if any	
1	Karban Traders	3,65,16,608	3,65,16,608	Unsecured	-	2,00,00,000	No	100		0 -			
	Total	3,65,16,608	3,65,16,608										

	Name of the Corporate Debtor : Samaypra Technosolution Private Limited CIN : U52100MH2012PTC231386												
	Date of Commencement of CIRP: 05.1.2023 List of Creditors updated upto 04.02.2024												
	(Filing under clause (ca) of sub-regulation (2) of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.												
	(Ant in INR												
	Category : Operational Creditor(Employee)												
		Amount of Claim	Amount of claim	Nature of	Amount covered by	Amount covered		% share of	Amount	Amount	Amount of Claim	Remarks, if	
Sr. No	Name of Creditor/Home Buyer	received	admitted	Claim	Security Interest	by Guarantee	Whether related party	total Amount of	of	of Claim	under	any	
												Pending for	
												submission and	
1	Pankaj Jain	1,67,804	-	-	-	-	-	-	-	-	1,67,804	notary	

	Name of the Corporate Debtor : Samaypra Technosolution Private Limited CIN : U52100MH2012PTC231386													
	Date of Commencement of CIRP: 05.1.2023 List of Creditors updated upto 04.02.2024													
	(Filing under clause (ca) of sub-regulation (2) of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.													
	(Ant in INR)													
	Category : Operational Creditor(Government Dues)													
		Amount of Claim	Amount of claim	Nature of	Amount covered	Amount covered		% share of	Amount	Amount of Claim	Amount of Claim	Remark		
Sr. No		received	admitted	Claim	by Security	by Guarantee	Whether related party	total Amount of	of	Not Admitted	under verification	s, if any		
	State Tax(Through Smt Rupali Sawant)													
1	(2013-14)	6,36,637	6,36,637	Secured	6,36,637	-	-	-	-	-	-			
	State Tax(Through Smt Rupali Sawant)													
2	(2015-16)	5,59,357	5,59,357	Secured	5,59,357	-	-	-	-	-	-			
	State Tax(Through Smt Rupali Sawant)													
3	(2016-17)	13,81,359	13,81,359	Secured	13,81,359	-	-	-	-	-	-			
	TOTAL	25,77,353	25,77,353		25,77,353									

	Name of the Corporate Debtor : Samaypra Technosolution Private Limited CIN : U52100MH2012PTC231386													
	Date of Commencement of CIRP: 05.1.2023 List of Creditors updated upto 04.02.2024													
	(Filing under clause (ca) of sub-regulation (2) of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.													
	(Amt in INR)													
	Category : Operational Creditor(Others)													
		Amount of Claim	Amount of claim	Nature of	Amount covered	Amount covered		% share of tota	Amount of	Amount of Claim	Amount of Claim	Remark		
Sr. No	Name of Creditor/Home Buyer	received	admitted	Claim	by Security	by Guarantee	Whether related party	Amount of	contingent	Not Admitted	under verification	s, if any		
	1 H R Corporation	40,39,190	13,51,914	Operational	-	-	-	-	-	26,87,276				
	2 National Bearings	11,63,968	7,17,501	Operational	-	-	-	-	-	4,46,467	-			
	TOTAL	52,03,158	20,69,415							31,33,743				

NOTES (forming integral part of this document)

1 All Claims have been admitted - partially or fully - based on documents received initially and additonal documents submitted subsequently

2 Whilst accepting or rejecting stakeholders' claims, substance of the matter has been seen carefully and corroborated with other available evidence and/or best judgement made in each case.